

Shri Rameshwar Sahu (Rosera):
rose—

Shri Maurya (Aligarh) rose—

Mr. Speaker: The result of the division is: Ayes 201; Noes 34. The 'Ayes' have it.

The motion was adopted.

17.18 hrs.

PROCLAMATION IN REGARD TO KERALA STATE

The Minister of Home Affairs (Shri Nanda): With your permission, Sir, I may convey information about a development which has occurred in regard to the State of Kerala.

The President has by a Proclamation issued today under article 356(1) of the Constitution assumed to himself all the functions and powers of the Government of the State of Kerala. He declared that the powers of the Legislature of the State of Kerala shall be exercisable by or under the authority of Parliament, dissolved the Legislative Assembly of the State of Kerala and made other incidental and consequential provisions as mentioned in the Proclamation.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. Is the Home Minister in a position to categorically affirm that the general elections in Kerala will be held as

scheduled in January or February or will they be postponed or will they be held even earlier, in November or December?

Shri Nanda: With your permission, we are laying on the Table of the House tomorrow the Notification.

With regard to the question put, this is not a matter which I can answer straightway. It is the Election Commission which has to decide so far as the dates are concerned.

Shri Nath Pal (Rajapur): May we expect a copy of the Governor's Report, on the basis of which the Proclamation has been made?

Mr. Speaker: When he lays the Proclamation, Members can ask.

Shri Hari Vishnu Kamath: May I request you to direct the Government to let us have definite information on the matter I have raised by the end of next week?

Mr. Speaker: I cannot ask them.

Shri Hari Vishnu Kamath: Why not?

Mr. Speaker: Let the Proclamation come first.

17.21 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 11, 1964/Bhadra 20, 1886 (Saka).